

**GOVERNMENT OF INDIA  
MINISTRY OF INFORMATION AND BROADCASTING**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 2942  
TO BE ANSWERED ON 22/03/2021**

**VIOLATION OF LAWS ON RAPE BY MEDIA**

**2942. DR. KIRODI LAL MEENA:  
SHRI VIVEK K. TANKHA:**

Will the Minister of **INFORMATION AND BROADCASTING**

be pleased to state:

- (a) whether some media organization/houses violated the laws related to rape cases by disclosing the identity of rape victims/survivors recently, if so, the details thereof;
- (b) the details of action taken against the media organizations/ houses or reporters/journalists who have violated the said laws;
- (c) whether Government is considering on putting restriction on such reporters/journalists and media organizations/houses for violating the laws related to rape cases; and
- (d) if so, the details thereof and steps taken/being taken by Government in this regard?

**ANSWER**

**MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES**

**(SHRI PRAKASH JAVADEKAR)**

(a) to (d): All programmes telecast on private satellite TV channels are required to adhere to the '*Programme Code*' prescribed under the Cable Television Networks Rules, 1994.

In pursuance of the Hon'ble Supreme Court's Judgment dated 02.08.2018 in the matter of Sampurna Behura vs. UOI & Ors. in WP(C) No. 473 of 2005, this Ministry issued two advisories on 03<sup>rd</sup> August, 2018 and 31<sup>st</sup> August, 2018 advising all private TV channels not to display photo of victims of sexual abuse and to ensure strict compliance of the order of the Hon'ble Supreme Court of India. Necessary action is taken by the Ministry whenever any violation of Programme Code is established.

Press Council of India has formulated the '*Norms of Journalistic Conduct*' for adherence by the print media which include the norm on '*Right to Privacy*'. It has been specifically provided that while reporting crime involving rape, the names, photographs of the victims or other particulars directly or indirectly leading to their identity shall not be published. Press Council of India takes action on any complaint against Print Media for violation of the norms within the provisions under Section 14 of the Press Council Act, 1978 and Press Council (Procedure of Inquiry) Regulations, 1979.

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